

(a) Yes, Sir.

(b) and (c): In a Civil writ Petition filed by the Common Cause Registered Society, the High Court of Delhi have restrained the respondents including the Union of India, from taking any further decision or action for regularising any unauthorised colony in Delhi till further orders. The matter thus is sub-judice.

[English]

Reaction of Armed Forces in U.P. on Uttarakhand Issue

95. Maj. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to news-item captioned "Armed Forces Worried by inaction in Uttar Pradesh," as appeared in the Hindustan Times, dated September 14, 1994;

(b) if so, the facts thereof; and

(c) the remedial steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) Yes, Sir. There is no information to suggest any adverse effect on the morale of troops hailing from Uttarakhand. However, the situation is being monitored.

Production of Defence Items by Ex-Servicemen

96. SHRI SUDHIR SAWANT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have laid down any guidelines for giving preference to entrepreneurs and cooperatives of ex-servicemen in the matter of supplying Defence spares to the Defence factories;

(b) if so, the details thereof;

(c) whether the Directorate General of Resettlement monitors the requirement of Defence spares and ancillaries of Defence production and Defence supplies in regard thereto; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) Government has reserved 10% of the low technology items manufactured by ex-Servicemen entrepreneurs in the purchases made by Defence Departments directly from the civil market provided the quality and price are competitive.

(c) No, Sir.

(d) Not applicable.

Urban Land (Ceiling and Regulation) Act, 1976

97. SHRI V. SOBHANADREESWARA RAO VADDE: SHRI GIRDHARI LAL BHARGAVA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the proposed amendments to the Urban Land (Ceiling and Regulation) Act, 1976 are still under

consideration of the Government;

(b) if so, the reasons for delay in introducing the Bill in Parliament; and

(c) whether the Government propose to empower the States by abolishing the Ceiling Act or by amending the laws during this Session?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c): The amendment proposals already framed have been reviewed on the basis of the comments received from various concerned Ministries. After these proposals are finalised and approved by Govt., the legislatures of at least two States where the Urban Land (Ceiling and Regulation) Act is applicable will be required to pass a resolution under Article 252 (2) of the Constitution of India and only thereafter the Amendment Bill will be drafted and introduced in Parliament. Since this is complicated process, it is difficult to give a definite timeframe for introducing the Bill.

[Translation]

Drinking Water

98. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) the total number of villages inhabited by Scheduled Castes/Scheduled Tribes in Rajasthan where the Union Government propose to provide drinking water facility alongwith the funds allocated in this regard;

(b) whether the Government propose to increase the amount for the purpose; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARIJIBHAI PATEL): (a) No data in respect of SCs/STs habitated villages are separately maintained by the Central Government. Central assistance under Accelerated Rural Water Supply Programme (ARWSP) is provided to the States for making adequate provision of safe drinking water facilities in the villages/habitations. However in order to accelerate the coverage of SCs/STs a minimum of 25% allocation/release under ARWSP has to be utilised for providing drinking water supply for SCs and another 10% for STs.

During 1994-95, an allocation of Rs. 82.22 crores has been made for Rajasthan. Out of this Rs. 41.105 crores has already been released to the State Government of Rajasthan.

In addition to the normal allocation, special assistance of Rs. 6.00 crores were given to Rajasthan Government for coverage of SC/ST habitations in 1991-92.